

(3)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

APPLICATION NO. \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>OA 397/2005</p> <p>31.10.2005</p> <p>Mr. P.N. Jatti, Counsel for the applicant. Mr. V.S. Gurjar, Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>Learned counsel for the applicant submits that respondents have cancelled the interview and as such this OA has become infructuous. The learned counsel for the respondents does not dispute this fact.</p> <p>Accordingly, the OA is disposed of with no order as to costs.</p> <p><i>Copy given 25-10-2005 OA 397/2005</i></p> <p>AHQ</p>	<p><i>(Signature)</i></p> <p>(M.L. CHAUHAN) MEMBER (J)</p>